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O.A. No. 428/08

ORDER DATED 11th NOVEMBER, 2008

Coram:

Hon'ble Shri Justice K. Thankappan, Member (J)

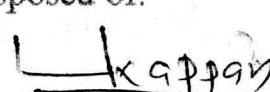
Hon'ble Shri C.R. Mohapatra, Member (A)

Heard Mr. S.K. Rath, Ld. Counsel for the applicant and
Mr. R.C. Behera, Ld. Counsel for the Respondents.

2. Mr. Rath, Ld. Counsel for the applicant submits that the 2nd applicant is entitled for an appointment under rehabilitation scheme as his father died in harness on 13.11.05. Both the applicants have submitted representations before the Department for getting employment assistance, but still the matter is pending. Hence the applicants have approached this Tribunal. As a matter of fact all the documents have already been submitted to the Respondents for consideration of the application. Hence we are of the view that the matter can be disposed of at the admission stage itself.

3. On considering the averments contained in the Original Application, we direct the Respondents, i.e., Respondents No. 2 & 3 to consider the claim of the applicants as narrated in Annexure-A/7 and dispose of the same within a reasonable time, at any rate within 60 days of the receipt of the copy of this order. With the above observation and direction this Original Application is disposed of.


Member (A)


K. Thankappan
MEMBER (J)